

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 617/AT/2025

Subject : Petition under Section 79 (1) (a) of the Electricity Act, 2003 read with Part VII of the Electricity Act, 2003 (Section 63) for Adoption of the Usage Charges for 1200 MW Solar Photovoltaic (PV) Power Station (Tranche-III) Connected to the Inter-State Transmission System (ISTS)/State Transmission System (STU) under Central Power Sector undertaking Scheme Phase-II as per the guidelines dated 5.3.2019 as amended on 13.4.2020 issued by the Central Government.

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : Indian Renewable Energy Development Agency Limited and Ors.

Date of Hearing : **7.8.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri M. G. Ramachandran, Sr. Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI
Ms. Ritika Singh, Advocate, SECI
Shri Aneesh Bajaj, Advocate, SECI
Shri Mudit Jain, SECI

Record of Proceedings

Learned senior counsel for the Petitioner submitted that the Petitioner has already filed its compliance affidavit in terms of the Record of Proceedings for the hearing dated 3.7.2025, furnishing all the information/clarification as called for therein, and prayed to adopt the tariff discovered through the competitive bidding process.

2. Considering the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)